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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.1515/KB/2018
CA(IB)No.556/KB/2019

Present: 1. Hon'ble Member (J), Jinan K.R.
2. Hon'ble Member (T), H.C. Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3rd June, 2019, 10:30 A.M

Name of the Company		Machinery Agencies (India) Vs. S & H Manufacturing and Trading Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Nitish K.R. Mall,

[Signature]

2) Mr. Ujjaini Chatterjee, Adv

2) Mr. Diprani Thakur, PCS

} For Corporate Debtor

[Signature]
03/06/19

1) Pradeep K. Sewrajka, Adv

2) Pooja Sewrajka, Adv

3. Aishwari Banerjee, Adv

} for Petitioner.

[Signature]
3/6/19

ORDER

Ld. Interim Resolution Professional appears. Ld. Counsel for the Operational Creditors appears. Ld. Counsel for the Corporate Debtor appears.

CA(IB) No. 556/KB/2019 is an application filed by the Interim Resolution Professional for recording settlement of the dispute between the parties before Committee of Creditors formed. As the matter was settled between the Operational Creditor and Corporate Debtor, therefore, recording the settlement the C.P. is disposed of. it is also submitted that Interim Resolution Professional's fees and costs has been paid.

Therefore, CA(IB) No. 556/KB/2019 along with the CP(IB) No. 1515/KB/2019 is disposed of. Pending CA, if any, is also to be disposed of.

sd

(Harish Chander Suri)
Member (T)

sd

(Jinan K.R.)
Member (J)